

SHRI HAROOBHAI MEHTA : I introduce\*\* the Bill.

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CONSTITUTION (AMENDMENT) BILL\*

(Amendment of article 105).

[English]

SHRI SHANTARAM NAIK (Panaji) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

SHRI SHANTARAM NAIK : I introduce the Bill.

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15.08 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of article 350A).

[English]

SHRI SHANTARAM NAIK (Panaji) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

\* Published in Gazette of India, Extraordinary, Part-II, Section 2, dated 6.5.1988.

\*\* Introduced with the recommendation of the President.

SHRI SHANTARAM NAIK : I introduce the Bill.

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15.09 hrs.

CROP INSURANCE BILL\*

[English]

SHRI BALASAHEB VIKHE PATIL (Kopergaon) : I beg to move for leave to introduce a Bill to provide protection to farmers for loss of crops suffered in natural calamities and for matters connected therewith.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide protection to farmers for loss of crops suffered in natural calamities and for matters connected therewith.”

*The motion was adopted.*

SHRI BALASAHEB VIKHE PATIL : I introduce the Bill.

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15.10 hrs.

CONSTITUTION (AMENDMENT) BILL

—Contd.

(Insertion of new article 15A)

[English]

MR. DEPUTY SPEAKER : The House now shall take up further consideration of the following motion moved by Shri Thampan Thomas on the 4th December, 1987, namely.—

“That the Bill further to amend the Constitution of India, be taken into consideration.”

\*Published in Gazette of India, Extraordinary, Part-II, Section 2, dated 6.5.88.